

②
 4/2/02

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal :: Guwahati Bench
 Guwahati

ORDER SHEET

Contempt APPLICATION NO: 4 /2002 (OA 42/99 & 107/2001)

Applicant(s) Krishna Mohan Singh

Respondent(s) H.M. Cairao & Ans.

Advocate for Applicant(s) Mr. A.K. Roy, S.C. Dulla Roy &

Advocate for Respondent(s) I. Gogoi, B. Banerjee, S.C. Borasas, M.K. Mazumdar, B. Chandray and S. Das

Notes of the Registry	Date	Order of the Tribunal
<p>This Contempt petition has been filed by the applicant under section 11 and 12 of the Contempt of Court Act, 1971 read with Sec. 17 of the A.T. Act, 1985 in wilful and deliberate violation of order dated 7.6.2001 passed by this Hon'ble Court in OA-42/99 & 107/2001.</p>	18.1.02	<p>Heard Mr. A.K. Roy, learned counsel for the applicant. Issue notice as to why the contempt proceeding shall not be initiated.</p> <p>List on 18.2.2002 for order.</p>
<p>had before Hon'ble Court for orders.</p>	13.2.02	<p>Notices were sent on 6.2.02</p> <p>List on 5.3.02 for orders.</p>
<p>Notice prepared and sent to A/s for using the respondent No 1 & 2 by Regd. A.D.</p> <p>D/No. 331/W 332 Dtd. 8/2/02</p>	5.3.02	<p>Service is complete. The Respondents are yet to file reply. List on 3.4.2002 for order.</p>

Notice dated 28/5/02
Respondent No. 1.

N 27/3/02

No reply has been
filed.

3/4/02

5.4.02

List again on 30.4.2002 for

orders.

K. K. Sharma
Member

[Signature]
Vice-Chairman

mb

30.4.02

No reply so far filed by any of
the respondents. List on 28.5.02 to
enable the respondents to file reply
if any.

K. K. Sharma
Member

[Signature]
Vice-Chairman

No reply has been
filed.

29/4/02

lm

28.5.02

Service is complete. Despite oppor-
tunity granted no reply so far filed. These
respondent No.2 is ordered to appear in
person at the stage. List on 27.6.2002 for
orders and appearance 2 R 2.

[Signature]
Vice-Chairman

No reply has been
filed.

27/5/02

Order dtd 28/5/02
Communicated to
Respondent No 2.
Vide DI No _____
dtd _____

mb

31.5.02

~~This matter is mentioned by Sri M. K.
Mazumdar, learned counsel for the respond-
ents. Mr. Mazumdar, learned counsel referred
to the records and pointed out that the
Vokatnama on behalf of the respondent Nos.
1 and 2 were filed on 9.5.2002. When the
matter was listed on 28.5.2002 the name of
counsel for the respondents was not shown
and therefore, counsel for the respondents
did not enter appearance. Due to the
absence of the counsel for the respondents
in the Court, order for personal appearance
of respondent No.2 was passed. Apparently,
this was an obvious mistake on the part of
the office in not sending notice and this
aspect was required to be considered before
passing the order for personal appearance
in the Court. The order dated 28.5.2002 is
recalled.~~

[Signature]
21.5.02

31.5.2002.

Deputy Registrar I/C

Ask for explanation
from the concerned officer
for negligence in duty in not
filing notice of the Court
for the appearance of the
respondents. Obtain expla-
nation and place before the
Vice-Chairman immediately.

By order

Contd/-

3

C.P. No. 4/2002 (O.A. 42/99 and 107/2001)

Notes of the Registry

Date

Order of the Tribunal

31.5.02

This matter is mentioned by Sri MK. Mazumdar, learned counsel for the respondents. Mr. Mazumdar, learned counsel referred to the records and pointed out that the Vokatnama on behalf of the respondent Nos. 1 and 2 were filed on 9.5.2002. When the matter was listed on 28.5.2002 the name of the counsel for the respondents was not shown and therefore, counsel for the respondents did not enter appearance. Due to the absence of the counsel for the respondents in the Court, order for personal appearance of respondent No.2 was passed. Apparently, this was an obvious mistake on the part of the office in not bring the matter to the notice of the Bench which occasioned the Bench to pass the order for personal appearance in the Court. The order dated 28.5.2002 is recalled.

Mr. Mazumdar, learned counsel further submitted that against the order passed by this Tribunal in O.A. Nos.42/99 and 107/2001 the respondents preferred Writ petition before the High Court and the High Court admitted the application and stayed the operation of the order dated 7.6.2002.

In the circumstances, the contempt proceeding stands closed.



Vice-Chairman

Pl. Counsel, order dated 31/5/2002 immediately
 NB
 31/5/02

Order issued to the dealing Asst. for explain the above order dated 31.5.2002 on or before 13th of June, 2002.

NB
 12/6/02

Order dtd 31/5/02 Communicated to the Parties Counsel & the Applicant
 MB

mb

ASSAM



प्रतिलिपि के लिए आवेदन की
तारीख

Date of application for
the copy.

स्टाम्प और फोलियो की अपेक्षित
संख्या सूचित करने की निश्चित
तारीख

Date fixed for notifying
the requisite number of
stamps and folios.

अपेक्षित स्टाम्प और फोलियो
देने की तारीख

Date of delivery of the
requisite stamps and
folios.

तारीख, जबकि देने के लिए
प्रतिलिपि तैयार थी

Date on which the copy
was ready for delivery.

आवेदक को प्रतिलिपि देने की
तारीख

Date of making over the
copy to the applicant.

२६/११/२००१

२२/११/२००१

२२/११/२००१

२२/११/२००१

२२/११/२००१

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM NAGALAND MEGHALAYA MANIPUR TRIPURA
MIZORAM & ARUNACHAL PRADESH)

WP (C) NO. 7843/2001

1. Kendriya Vidyalaya Sangathan,
18, Institutional Area, Saheed Jeet
Singh Marg, New Delhi -16.
represented by its Assistant
Commissioner, Kendriya Vidyalaya
Sangathan, Regional Office, Guwahati-11,
Kamrup, Assam.
2. Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Kamrup, Guwahati-11.
3. Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Silchar Region, Hospital Road,
Silchar.

...Petitioners.

-Vs-

Shri Krishna Mohan Singh,
Son of late Buleshwar Singh
Principal in Charge, Kendriya Vidyalaya
CRPF Group Centre, Khatkhati,
District -Karbi Anglong, Assam.

...Respondent.

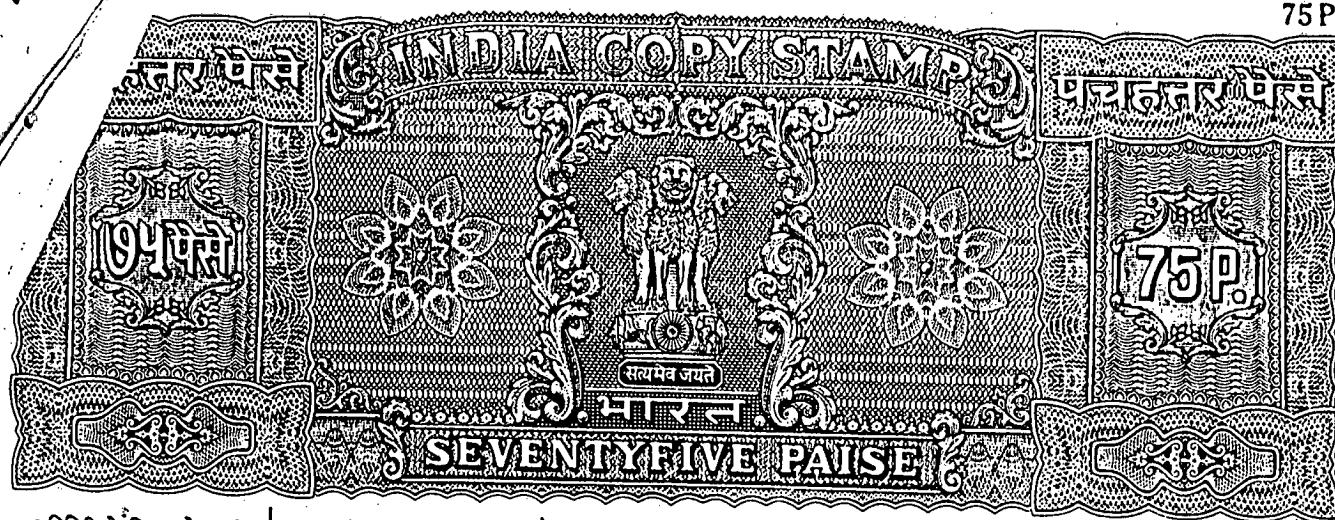
PRESENT.

THE HON'BLE MR JUSTICE JN SARMA

THE HON'BLE MR JUSTICE PC PHUKAN

FOR THE PETITIONERS : Mr. SC Biswas,
Mr. K. Bhattacharjee,
Mr. MK Majumdar, Advs.

Contd. 2.



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.

2.

20.11.2001ORDER

Heard Mr.K.Bhattacharyya, learned counsel
for petitioners.

Let the records be called for.

Let a Rule issue calling upon the respondents
to show cause as to why a writ should not be issued
as prayed for ; and/or why such further or other orders
should not be passed as to this court may seem fit and
proper.

Steps by registered post or by hand.

In the interim, the order dated 7.6.2001 passed
by the Central Administrative Tribunal, Guwahati Bench
in O.A. No. 42/99 shall stand suspended.

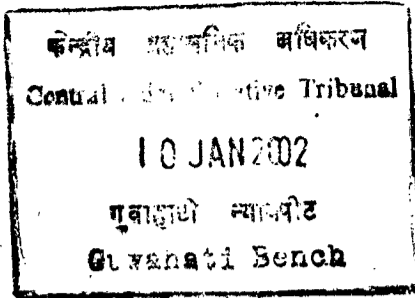
Sd/-PC PHUKAN
JUDGE

Sd/-JN SARMA
JUDGE.

Registered No. of Petition...	19839
Photostate by/Type by.....	22/11/2001
Read by.....	22/11
Compered by.....	22/11

CERTIFIED TO BE TRUE COPY	
Kishan Kumar Sharma	
Date.....	22 Nov 2001
Superintendent (copying)	
Garhadi H. H. ()	
Authorized U/ 76, 1, 18	

Called
22/11



Filed by the petitioner
Shri Krishna Mohan Singh
through -
Gendharil Gogoi
14/12/2001
Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CONTEMPT PETITION 4/2002

In O.A NO 42/1999 and
O.A NO. 107 /2001

Shri Krishna Mohan Singh

Principal (I/C)

Kendriya Vidyalaya , CRPF Group Centre,
Khatkhati , Dist - Karbi Anglong, (Assam)

.....Petitioner

- VERSUS -

1. Shri H.M.Cairae,
Commissioner ,

Kendriya Vidyalaya Sangathan ,
18, Institutional Area,
Saheed Jeet Singh Marg, New Delhi.

2. Shri S.P. Bauri

Asstt. Commissioner ,
Kendriya Vidyalaya Sangathan,
Regional Office, Hospital Road,
Silchar , Dist- Cachar, (Assam)

.....Respondents

-AND -

IN THE MATTER OF :

An application under section 11 and 12

KM

of the Contempt of Court Act 1971
read with section 17 of the Administrative
Tribunal Act 1985 .

- AND -

IN THE MATTER OF :

Wilful and deliberate violation of order
dated 7.6.2001 passed by this Hon'ble
Tribunal in O. A NO. 42/1999 and O.A.NO.
107 /2001.

The humble petition of the petitioner
above-named .

MOST RESPECTFULLY SHEWETH ;

1. That the petitioner approached this Hon'ble
Tribunal by filing an application being Original
Application NO. 42 of 1999 challenging the action of the
respondents in not considering his case for promotion
to the post of principal allegedly on the ground of
pendency of disciplinary proceeding for which one charge
-sheet dated 6.11.1987 was served on him . Be it stated
that after the said chargesheet , the petitioner submitted
his defence statement and thereafter nothing was done
by the respondents about the charges and no disciplinary
proceeding was held and the respondents were completely
silent for about twelve years .

2. That , during the pendency of the said Original
application NO. 42 /1999 , the Asstt. Commissioner ,
Silchar Regional Office issued a memorandum withdrawing
the chargesheet dated 6.11.1987 allegedly on technical

and issued another Memorandum of charges asking the petitioner to submit written statement within 10 days. However, the charges brought against the petitioner under the aforesaid memorandum dated 19.2.2001 are the same as were issued under Memorandum date 6.11.1987. Being aggrieved, the applicant filed another Original Application NO. 107 of 2001 before this Hon'ble Tribunal.

3. That, both the Original applications were taken together by this Hon'ble Tribunal for hearing on 7.6.2001 and this Hon'ble Tribunal was pleased to dispose of the same by a common order dated 7.6.2001 quashing and setting aside the impugned chargesheet dated 19.2.2001 and order dated 19.2.2001 and directed the respondents to consider the case of the applicant for promotion to the post of principal against any vacant post.

One copy of the said order dated 7.6.2001 is annexed herewith as Annexure -A

4, That, after receiving the copy of the aforesaid order of this Hon'ble Tribunal, the petitioner furnished the same to the respondents along with an application dated 19.6.2001 requesting for compliance with the order of this Tribunal and waited for about four months. But finding respondent's inaction to implement the order of this Tribunal, the petitioner preferred another application /reminder dated 3.10.2001 requesting to implement the order, but the same also failed to evoke any response.

Copies of the application dated 19.6.2001 and reminder dated 3.10.2001 are annexed as Annexure -B series.

5. That the petitioner states that he also personally approached the office of the Respondent NO.2 for two times but failed to get any response about the compliance of the order .

6. That the petitioners states and submit that till now there are a number of vacant posts of principal in several kendriya vidyalayas . Be it stated here that the petitioner himself has been working as principal -in-charge in kendriya vidyalaya , Khatkhathi and hence there is no impediment in considering and appointing his as principal against any vacant post ,moreso, when he has already been selected in the departmental examination for the post of principal and vice-principal and placed at serial NO. 7 of the list of successful candidates.

7. That it is submitted that from the aforesaid fact it is clear that the respondents have no interest about implementation of the order of this Hon'ble Tribunal and they are wilfully and deliberately violating the order of this Hon'ble Tribunal . Their inaction is a complete violation of the order passed by this Tribunal and hence they are liable to be prosecuted and punished under the comtempsts of Courts Act 1971 .

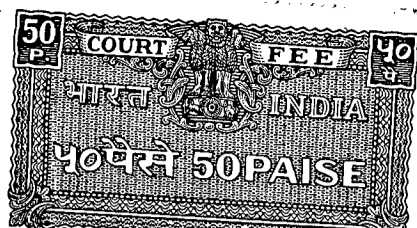
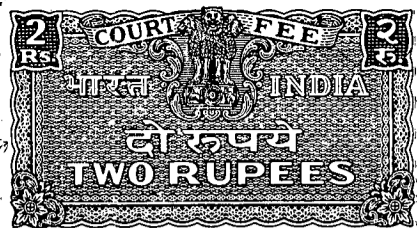
8. That this petition is made bonafide and for the ends of justice .

In the premises aforesaid it is therefore prayed that Your Lordships may please to pass necessary order

drawing a contempt proceeding against the respondents for their wilful and deliberate violation of order dated 7.6.2001 passed by this Hon'ble Tribunal in O.A.NO. 42 of 1999 and O.A.NO. 107 of 2001 and after hearing the respondents on the cause or causes that may be shown be pleased to punish them under the Contempts of Courts Act and /or be pleased to pass any other order or orders as Your Lordships may think fit and proper ..

And for this , as in duty bound ,petitioner shall ever pray.

km



- 6 -

A F F I D A V I T

I, Shri Krishna Mohan Singh, son of Late Baleswar Singh, aged about 51 years, presently residing at Khatkhati, Dist- Karbi Anglong, (Assam) do hereby solemnly affirm and states as follows :-

1. That I am the petitioner in the instant contempt petition and hence entitled to swear this affidavit.
2. That the statements made in this affidavit and in paragraphs 1, 2, 5, 6 & 7 of the petition are true to my knowledge and those statements made in paragraphs 3, 4, of the petition being matter of records, I believe the same are true and rests are my humble submissions before this Hon'ble Tribunal.

And I sign this affidavit on this the 14th day of December '2001

Identified by

Indranil Gogoi
advocate

Krishna Mohan Singh
D E P O N E N T

Solemnly affirmed and declared before me by the deponent on being identified by SHRI INDRANIL GOGOI Advocate on this the 14th day of December '2001

akRay
ADVOCATE

DRAFT CHARGE

The charge against the respondents is that inspite of the order dated 7.6.2001 passed by this Hon'ble Tribunal in Original Application NO. 42 of 1999 and Original Application NO. 107 of 2001 by which this Hon'ble Tribunal directed to consider the petitioner/ applicant against any vacant post of principal ,the respondents have not consider the case inspite of there are sufficial vacancy till date and hence they are liable to be prosecuted and punished under the Contempt of Courts Act 1971.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Applications No. 42 of 1999 and
107 of 2001.

Date of Order: This the 7th Day of June, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

Shri Krishna Mohan Singh,
Principal,
Kendriya Vidyalaya,
CRPF Group Centre,
Khatkhati, Dist. Karbi Anglong (Assam) . . . Applicant

By Advocate Sri S.C.Dutta Roy.

-Versus -

Union of India,
represented by the Commissioner,
Kendriya Vidyalaya Sangathan,
New Delhi and others. . . Respondents.

By Advocate Sri S.Sarma.

ORDER

CHOWDHURY J. (V.C)

In O.A.42/99 the applicant questioned the legitimacy of the action of the respondents in not considering his case for promotion allegedly on the ground of a purported disciplinary proceeding. In the aforementioned case the applicant stated and contended that the respondents authority on the plea of the purported proceeding denied his right to be considered for promotion to the post of Principal of the Kendriya Vidyalaya in the following circumstances.

2. The applicant initially was appointed as a Primary Teacher under Patna Regional Office in July 1977. He was later on appointed to the post of Trained Graduate Teacher on 12.11.1979 and thereafter appointed to the post of Post

contd..2

attested by
Advocate

Graduate Teacher on 19.10.1984 in the same Patna Regional Office wherefrom he was transferred to Orissa. While he was working as PGT in Meghahatuburu in Orissa, he was placed under suspension pending drawal of disciplinary proceeding vide order dated 21.10.1987. A memorandum containing charge sheet under Rule 14 of the CCS (CCA) Rules was served on the applicant on 6.11.1987 and the applicant submitted his reply to the charge sheet denying the allegations. The order of suspension was withdrawn by communication dated 6.10.1988 and he was directed to report for duty to the Assistant Commissioner, Bhubaneswar Region for the post Graduate Teacher (History) which he was held prior to his suspension. By order dated 5.11.1990 the applicant was transferred from Patna to Barauni and he was paid full salary including the salary for the suspension period. Coming to know that some vacancy arose for the post of Principal in Navodaya Vidyalaya Samiti, the applicant submitted his application to the authority which was forwarded by the KVS to the concerned authority. The applicant was selected for the post of principal of Navodaya Vidyalaya and accordingly he was released from the KVS on deputation for a period of 3 years by order dated 14.12.96. On completion of his tenure the applicant was again reverted to the KVS and posted as Principal-in-charge, Kendriya Vidyalaya, Tuli, Nagaland, by order dated 26.11.1997. While in Tuli the applicant appeared in the departmental examination on 27.12.97 for the post of Principal and Vice-Principal and he came out successful in the said examination and his name appeared at Sl.No.7 of the list of successful candidates which was published vide order dated 10.2.1998. On being qualified in the departmental examination the

contd..3

attested by
[Signature]
advocate

applicant applied for the post of Principal and his application was duly forwarded by the Assistant Commissioner Kendriya Vidyalaya Sangathan, Silchar. He was called for the interview at New Delhi and according to the applicant he fared well in the examination but his name did not appear in the panel. According to applicant he was not selected on the ground of pendency of the aforementioned enquiry. The applicant thereafter submitted his representation before the authority stating therein his grievance for his promotion to the post of Principal. Failing to get any remedy he moved the O.A. in question assailing the action of the respondents.

3. The respondents did not file any written statement in the proceeding. The charge memo was issued on 6.11.87 containing the following charges :

1. That the said Shri K.M.Singh, while working as PGT(Hist) of Kendriya Vidyalaya, Meghatuburu applied for Earned Leave from 12-10-1987 to 16-10-1987. But he did not report for duty on 17.10.1987, causes unauthorised absence from duty. Thus Shri K.M.Singh has committed misconduct under rule 3(1)(ii) and (iii) of CCS (Conduct) Rules, 1964, as applicable to the employees of the Kendriya Vidyalayas.
2. That the said Shri K.M.Singh, while working as PGT(Hist) of Kendriya Vidyalaya, Meghatuburu, he submitted his joining report on 19-10-1987 and when the Principal asked him through the LDC to submit leave application for 17-10-1987, Shri K.M.Singh forcefully entered into the Principal's room by ignoring the principal's Office Order dated 17-5-1987, argued with the Principal and also slapped the Principal. Thus Shri K.M.Singh has committed misconduct under the rule 3(1) (i) (iii) of the CCS (Conduct) Rules, 1964, as applicable to the employees of the Kendriya Vidyalayas.
3. That the said Shri K.M.Singh, while working as PGT(Hist) of Kendriya Vidyalaya, Meghatuburu refused to accept the Official letter on 21-10-1987 which was sent through the peon Book. Thus Shri K.M.Singh has committed misconduct under rule 3(1) (iii) of the CCS(Conduct) R-ules 1964, as applicable to the employees of the Kendriya Vidyalayas."



Witnessed by
Advocate

The applicant submitted his written statement as far back in 1988 but till institution of the O.A. in question in 1999 no action so far was taken for concluding the departmental proceeding. Despite number of opportunities granted to the respondents no written statement was filed. When the matter rested at this stage, the impugned order was passed, which reads as follows :

"Whereas Memorandum bearing No. F.13-32/KVS (BBSR)/87/4078 dated 6.11.1987 issued to Shri K.M.Singh, PGT(Hist.) while working at Kendriya Vidyalaya, Meghahatuburu, suffers from technical error, memorandum so issued hereby stands withdrawn without prejudice to further disciplinary proceedings"

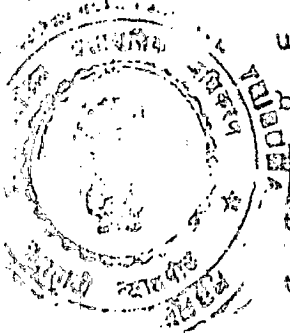
A memorandum of charge sheet dated 19.2.2001 was also issued. There is no distinction qualitatively or otherwise as to the charge memos dated 6.11.1987 and 19.2.2001. The impugned order dated 19.2.2001 also did not give any indication as to ~~what~~ ^{was} the nature of technical error in the memorandum of charge dated 6.11.1987. There ~~is~~ ^{is ascribed} ~~No~~ reason for issuing a fresh charge sheet by withdrawing the earlier charge sheet, save and except the ipse dixit of the respondents that the memorandum of charge dated 6.11.1987 suffered from technical error. No reasons are assigned as to why a proceeding that was initiated in 6.11.87 was kept alive till the same was withdrawn on 19.2.2001. The disciplinary authority did not indicate what step was taken on and from 6.11.87 till 19.2.2001 in the earlier disciplinary proceeding till the same was withdrawn. Under the rules for the time being in force, a proceeding may be initiated only when there are grounds for enquiry, imputation of misconduct or misbehaviour. The authority in the instant case choose to hold an enquiry into the charges, the officer replied to the said charges. No decision so far taken for considering the written statement of the officer concerned and kept the matter in the cold storage. The departmental authority invited



attested by
Advocate

applications for filling up the post of Principal. According to applicant he failed in the selection process but on the pretext of the purported disciplinary proceeding no action so far been taken by the respondents. In O.A.42/99 despite opportunity granted the respondents choose not to put any objection or to file any written statement and therefore the statement of the applicant went unrebutted. When the action of the respondents assailed in O.A.42/99 challenging the in action of the respondents for not completing the disciplinary proceeding and on the other hand the said proceeding was taken as ^{arbitrary} ~~arbitrary~~ for not considering the case of the applicant, the respondents now passed the impugned order dated 19.2.2001 for drawing a fresh proceeding and withdrawing the earlier proceeding. The rules are made for regulating and controlling the disciplinary measure. Rule 14 of the Rules provided for the procedure for imposing major penalty and Rule 16 provides the procedure for imposing minor penalty. In the instant case steps were taken under part 6 of the Rules for imposing the penalty provided by the rules and for that purpose they called upon the applicant to submit his written statement, which he did. In turn the authority instead sought to cancel or to withdraw the proceeding but at the same time sought to continue the proceeding by the impugned order. No reason not to speak any good reason are discernible for the steps taken by the departmental authority for initiation of a fresh proceeding. The earlier proceeding was also initiated under part 6 of the CCS Rules. By the impugned order the respondents only mentioned that the earlier charge sheet suffered from technical error. That technical error was not explained nor any technical error is discernible. Considering the

contd..6



attested by
Advocate

nature of the charge in its entirety we do not find any justifiable reason in the decision to continue with the disciplinary proceeding on the same charges. The proceeding seemingly appeared to be a purported proceeding to keep the sword on democles ^{hanging} ~~hang~~. The applicant is a Senior PCT Teacher is eligible for consideration for the post of Principal and therefore there is no justification for not considering his case for promotion. In O.A.107/2001 a written statement on behalf of respondents No.1, 2 and 3 was filed through the Assistant Commissioner, KVS. The Assistant Commissioner at para 6 of the written statement made a bald statement to the effect that the application of the applicant for the post of Principal was forwarded with a remarks that disciplinary proceeding was pending against the applicant. However he was not selected by the Selection Committee for the reason that he could not qualify in the test. The aforementioned statement of the said officer was verified in the verification as a statement true to his personal knowledge. Whether a candidate was selected by Selection Committee was purely a matter of records. The said Assistant Commissioner did not claim also ^{to} be a Member of the Selection Committee.

4. Be that as it may, considering all the aspects of the matter we do not find any valid reason for not considering the case of the applicant for promotion to the post of Principal. For the reasons stated above we direct the respondents to consider the case of the applicant for promotion to the post of Principal against any vacant post as per law. The impugned order dated 19.2.2001 as well as the charge sheet dated 19.2.2001 are hereby set aside and quashed.

The application is allowed to the extent indicated. There shall, however, be no order as to costs.

Sd/ VICE CHAIRMAN
Sd/ MEMBER (Adm)



attested to be true Co.
সত্যি স্বীকৃতি

Section Officer (A),
Central Administrative Tribunal,
Guwahati Bench, Guwahati.
Date: 3/9/2001

attested by
Advocate

To,

The Commissioner
Vendriya Vidyalaya Sangathan
New Delhi

Sub. :- Request for posting as principal

Sir,


I have the honour to state the following points for your kind consideration and favourable orders.

1. That, my selection to the post of principal was denied in the year 1998 on the ground of pending disciplinary proceedings.
2. That, I had represented my case to your good offices mentioning my all the grounds but my request was not responded.
3. That, having no alternative I had to file a case in the Hon'ble CAT Guwahati as O.A. 42/99.
4. That, the court had given interim relief directing respondents to keep one post of the principal vacant. The copy of order was sent to your office under registered-cover.
5. That, in the final hearing the court has given direction to consider my case and post me against any vacant post of the principal vide judgement dt. 07-06-2001.

I, therefor, request your goodness to consider my case for the posting as principal on the grounds mentioned above. The copy of the judgement of Hon'ble CAT Guwahati dt. 07-06-2001 is attached with this application.

Thanking you

Encl. As Stated.


19.6.2001
(K.M. Singh)
Principal I/C
K.V. G.C. CRPF
Khatktati, Assam

attested by
Advocate

To,

The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jit Singh Marg,
New Delhi-110016.

Subject: - Reminder to consider the posting as Principal on the basis of CAT's, Guwahati direction.

Sir,

I have the honour to recall your attention towards the direction of the Hon'ble CAT, Guwahati to consider my case and post me as Principal against any vacant post. My application alongwith a copy of the decision of the Court was received by your office on 19-06-2001, but unfortunately no action has been taken on my application.

Sir, I am anxiously waiting for your decision on my application. I shall be highly obliged if my case is considered sympathetically at the earliest and decision is conveyed to me.

Thanking you.

Yours faithfully,

Dt - 03.10.2001

KM
(K. M. SINGH)
03.10.2001

Principal I/C

K-V. GC CRPF,

KHATKHATI

DIST - KARBI ANGLONG

ASSAM

attested by
Advocate